

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2019

ANSWERED ON:12.12.2008

OBSERVATION HOMES

Chaliha Shri Kirip;Dutt Smt. Priya Sunil;Sen Smt. Minati

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the poor conditions in observation homes have made a nesting ground for more crime and juvenile delinquency;
- (b) whether the Government is aware that due to poor sanitation in these juvenile homes several juvenile have been suffering from diseases like T.B.;and
- (c) if so, the details thereof, and the remedial steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) to (c) : Ministry of Women and Child Development has no such report in this regard. However, section 58 of the Juvenile Justice (Care and Protection of Children) Act provides for dealing with children separately through various specialized referral services if they are found to be suffering from leprosy, sexually transmitted disease, Hepatitis B, open cases of Tuberculosis and such other diseases or if they are of unsound mind. Chapter VI of the Model Rules, 2007 framed under the Juvenile Justice (Care and Protection of Children) Act, 2000 and its Amendment Act, 2006 prescribes the physical infrastructure of the observation homes and the facilities to be provided to the children staying in these homes. The State Governments/Ut Administrations are required to run these homes as per the provisions of the Act and its Model Rules.